

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN No. RA 115/88
in O.A No. 1318/87

Date of Decision: 15-2-1989.

S hri Yatinder Nath Rai

..... Applicant

Vs.

Union of India & Ors.

..... Respondents

CORAM:- Hon'ble Mr. P.K. Kartha, Vice Chairman
Hon'ble Mr. P. Srinivasan, Member (A)

For the applicant In person.

For the respondents Sh. O.N. Moolri, Advocate.

(Delivered by Hon'ble Sh. P. Srinivasan, Member (A))

ORAL

Applicant seeks review of order dated 17.8.88 by which O.A 1318/87 was disposed of. In the said original application, the applicant challenged the order transferring him from New Delhi Division to Ambala Division. The said application was dismissed by a reasoned order dated 17.8.88.

2. The applicant who presented his case submitted before us that certain documents submitted by him and points made in his rejoinder have not been duly considered in the order of the Tribunal.

3. We have perused the application and have considered the points urged by the applicant. We are satisfied that there is no mistake apparent from the record nor has the applicant produced any new document of significance which has any bearing on the decision already rendered. We cannot sit in appeal over an order of another Bench of the Tribunal. In view of this, we reject the review application.

P. Srinivasan
(P. SRINIVASAN)
MEMBER (A)

Signature
(P.K. KARTHA)
VICE CHAIRMAN